



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original

Application No.....

643

of 200 3

Applicant(s).....Sudam Charan Bhuyan..... Respondent(s).....Union of India & Ors.

Advocate for Applicant(s).....M.J. P. K. Padhi..... Advocate for Respondent(s).....

NOTES OF THE REGISTRY

9. P.O. for Rs. 50/- filed.

For consideration At.

AD
6/10/03

For Regn fil.

S. O (J)

Bh
7/10/03

ss. Ser
8/10/03

8/10/03

ORDERS OF THE TRIBUNAL

REGISTER

*AD 8/10/2003
Regd*

1. ORDER DATED 08.10.2003.

Heard Mr. P. K. Padhi, learned Counsel appearing for the Applicant and Mr. A. K. Bose, Learned Senior Standing Counsel for the Union of India; on whom a copy of this original Application has been served.

Applicant Sudam Charan Bhuyan, ex-EDBPM of Dombale, GO was initially placed under put off duty/suspension

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Or. dt. 8.2.03

Copies of order
alongwith copies of OA
~~order~~ sent to all
resps and copies
of order prepared
for both counsels.

for
15/2

DA
MAM
SS

during the year 1997 and he was charge-
sheeted under Rule-8. He was ultimately
dismissed from service by an order dated
24.4.98. By his representations dated 22.1.
2001 and 28.4.2001, the Applicant raised
raised his grievances against the order
of his dismissal. No orders having been
passed on his representations of the
year 2001, the Applicant has filed the
present original Application u/s.19 of the
Administrative Tribunals Act, 1985.

Without entering into the
merits of this case, this original
Application is disposed of at the admission
stage, requiring the Respondents to consider
the grievance of the Applicant as raised in
his representations under Annexure-3 dated
22.1.01 and under Annexure-4 dated 22.4.01
on merit, within a period of six months from
the date of receipt of a copy of this order.
Since the Applicant has faced dismissal from
service, the Respondents should call for the
records of the disciplinary proceedings
and examine the grievances of the applicant
on merit, notwithstanding the fact that he
has approached them belatedly.

Send copies of this order to
the Respondents, alongwith copies of this
OA, and free copies of this order be given
to learned counsel for both sides.

Mohanty
08/10/2003
(MANOJAN MOHANTY)
Member (Judicial)